

Title: Need to look into the incident of non-implementation of labour laws by Honda Motorcycles and Scooters India Ltd..

SHRI SUNIL KHAN (DURGAPUR): From the incidents of Honda Motorcycles and Scooters India Ltd., Gurgaon it is observed that the Company denied rights of the workers to form Union. The management also retrenched four workers and suspended twenty-five others on the plea of formation of Union. Since, the Company is a foreign multinational, I want to know from the Government whether the Cabinet had allowed relaxation of labour laws while according Cabinet approval for investment in India. If no such relaxation was given, the Government must take stern legal action against the Company for denying laws of the land which led to such unfortunate incident of police atrocities on workers.